

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 97 OF 2021 (SZ)

IN THE MATTER OF:

Ravula Lingaswamy,
Yadadri Bhuvanagiri District and Ors.

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Applicant(s)

Versus

Union of India,
rep by its Secretary,
MoEF, New Delhi & Ors.

....

Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R3)

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Place: Hyderabad.
Date: 06-12-2024.

T. Jayashankar

Counsel for Respondent No. 3

REPORT DATED 06.12.2024 OF TELANGANA POLLUTION CONTROL BOARD IN OA No.97 OF 2021 FILED BY SRI RAVULA LINGA SWAMY, S/o.YADAIHAH & OTHERS OF ANTHAMMAGUDEM VILLAGE, POCHAMPALLY MANDAL, YADADRI BHUVANAGIRI DISTRICT.

It is to submit that Sri. Ravula Lingaswamy, R/o.Yadadri Bhuvanagiri District & others has filed an OA No. 97 of 2021 before the Hon'ble NGT, Chennai on pollution due to M/s. Hazelo Labs (P) Ltd., Anthammagudem (V), Yadadri District.

Earlier, the Board filed a report dated latest on 11.07.2024 before the Hon'ble NGT, Chennai submitting the details of Environmental Compensation (EC) imposed and part payments made by the industries. The Hon'ble NGT during the hearing held on 26.09.2024 had directed the updated status on Environmental Compensation collected. The details of the EC imposed and payments made by the industries are submitted below:-

S. No	Name and address of the industry	Environmental Compensation (EC) levied (Rs)	Payment details.
1.	M/s. Hazelo Lab Private Limited, (Formerly M/s. Venlar Labs (P) Ltd), Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.	77,70,000/-	Paid an amount of Rs. 19,45,000/- On 23.12.2023, Rs. 19,45,000/- on 17.02.2024, Rs.38,80,000/- on 18.07.2024 i.e., 100% of EC levied.
2.	M/s. Ravoos Laboratories Limited (Formerly M/s. Silicon Drugs & Intermediates (P) Ltd.), Sy. No. 210, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.	50,40,000/-	Paid an amount of Rs.12,50,000/- vide DD dated: 18.12.2023. Rs.12,50,000/- vide DD dated: 12.07.2024. i.e, about 50% of EC levied.
3.	M/s. VJ Sai Chem., Sy.No.240/B, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.	22,40,000/-	Paid an amount of Rs.5,60,000/- vide DD Dt:16.12.2023. Rs.5,60,000/- vide DD Dt:12.07.2024. Rs.5,60,000/- vide DD Dt:05.12.2024. i.e, 75% of EC levied

S. No	Name and address of the industry	Environmental Compensation (EC) levied (Rs)	Payment details.
4.	M/s. SVR Laboratories (P) Ltd., Sy.No. 238 (part), 239/A, 239/E, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.	44,80,000/-	Paid an amount of Rs.11,20,000/- vide DD dated:19.12.2023. Rs.11,20,000/- vide DD dated:12.07.2024. i.e, 50% of EC levied.
5.	M/s. Chemic Life Sciences (P) Ltd., Sy No. 238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.	44,80,000/-	Paid an amount Rs.4,48,000/- vide DD dated: 01.01.2024. i.e, 10% of EC levied.
6.	M/s. Archimedis Laboratories (P) Ltd., Sy.No. 238, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.	51,80,000/-	Paid an amount Rs.12,95,000/- vide DD dated: 16.12.2023. Rs.12,95,000/- vide DD dated: 11.07.2024. Rs.25,90,000/- vide DD dated: 04.09.2024. i.e, 100% of EC levied.
7.	M/s. Optimus Drugs (P) Ltd. Sy.No. 238, 239, 240 & 248, Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.	77,70,000/-	Paid an amount of Rs.38,85,000/- on 03.10.2024 i.e, 50% of actual EC levied
8.	M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District.	45,00,000/-	Paid an amount of Rs.11,25,000/- vide DD dated:27.12.2023 Rs.11,25,000/- vide DD dated:11.07.2024 Rs.11,25,000/- vide DD dated:17.10.2024 Rs.11,25,000/- vide DD dated:04.12.2024 i.e, 100% of actual EC levied

Further, it is to submit that M/s. Optimus Drugs Private Limited has filed a W.P. No. 28698 of 2023 before Hon'ble High Court of Telangana challenging orders of the Board issued directing the petitioner industry to deposit an amount of Rs. 77,70,000/- towards Environmental Compensation. The Hon'ble High Court of Telangana vide order dated 02.12.2024 issued following directions (**Annexure :I**)

"learned senior counsel for the petitioner has deposited 50% of the sum demanded from it as Environmental Compensation.

In view of aforesaid submission, it is directed that the respondents shall not take any coercive action against the petitioner for recovery of the balance amount"

It is to submit that, the Board will regularly monitor the industries for compliance of conditions / directions imposed and also ensure for recovery of balance Environmental Compensation levied.

Place: Nalgonda

Date: 06-12-2024



**ENVIRONMENTAL ENGINEER—
ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board
Regional Office, Nalgonda.**

HIGH COURT FOR THE STATE OF TELANGANA : HYDERABAD**MAIN CASE No: W.P.No.28698 of 2023****PROCEEDING SHEET**

S. No.	DATE	ORDER	OFFICE NOTE
08.	02.12.2024	<p><u>CJ & JSR, J</u></p> <p><u>W.P.No.28698 of 2023</u></p> <p>Mr. G.Vidya Sagar, learned Senior Counsel representing Mr. Ch.Samson Babu, learned counsel for the petitioner.</p> <p>Mr. Zeeshan Adnan Mahmood, learned Standing Counsel for the Telangana State Pollution Control Board for respondent Nos.2 and 3.</p> <p>Learned Senior Counsel for the petitioner submits that the petitioner has deposited 50% of the sum demanded from it as Environmental Compensation.</p> <p>In view of aforesaid submission, it is directed that the respondents shall not take any coercive action against the petitioner for recovery of the balance amount.</p> <p>Learned Standing Counsel for respondent Nos.2 and 3 prays for and is granted three weeks' time to enable him to file an application raising an objection with regard to maintainability of this petition on</p>	

		<p>the ground of alternative remedy. List thereafter.</p> <p>KL</p> <p><u>CJ (AAJ)</u></p> <p><u>JSR, J</u></p>	
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